

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.3/96

Wednesday, this the 17th day of January, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

PK Lambodaran Nair,
Superintendent of Police,
Crime Branch C.I.D.
Crime Investigation Department,
Kozhikode. - Applicant

By Advocate Mr Pirappancode V Sreedharan Nair

Vs

1. Union of India represented by the Secretary, Ministry of Home Affairs, New Delhi.
2. State of Kerala represented by its Chief Secretary, Secretariat, Thiruvananthapuram.
3. The Selection Committee for selection to the Indian Police Service constituted under Regulation 3 of the Indian Police Service (Appointment by Promotion) Regulations 1955, represented by its Chairman, Chairman, Union Public Service Commission, Shajahan Road, New Delhi.
4. Union Public Service Commission represented by its Secretary, Office of the Union Public Service Commission, Shajahan Road, New Delhi. - Respondents

By Advocate Mr TPM Ibrahimkhan, Senior Central Government Standing Counsel(for R.1,3 & 4)

By Advocate Mr D Sreekumar, G.P.(for R.2)

The application having been heard on 17.1.96 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant seeks leave to withdraw this application with freedom to raise the contentions raised herein in

O.A.36/96, which also is filed by him. We find that the prayers in the two applications are identical except for prayer(iii), which is for a direction to permit applicant to remain in State service till he attains the age of 58. In support of that claim no ground is disclosed. Leave is granted and application is dismissed as withdrawn with freedom to applicant to raise his contentions in the Original Application 36/96. No costs.

Dated, the 17th day of January, 1996.

P V Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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